## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

### <u>Coram:</u>

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

Petition No. 75/2002

#### In the matter of

Approval of incentive under Regulation-86 based on availability of transmission system of Northern Region for the year 1999-2000 & 2000-2001

#### And in the matter of

Power Grid Corporation of India Ltd.

Petitioner

Vs

- 1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
- 2. Himachal Pradesh State Electricity Board, Shimla
- 3. Punjab State Electricity Board, Patiala
- 4. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
- 5. Power Development Department, Govt. of J&K, Srinagar
- 6. Uttar Pradesh Power Corporation Ltd., Lucknow
- 7. Delhi Vidyut Board, New Delhi
- 8. Chandigarh Administration, Chandigarh
- 9. Uttaranchal Power Corporation Ltd., Dehradun .... Respondents

#### The following were present:

- 1. Shri R.K. Vohra, ED(Comml.), PGCIL
- 2. Shri A.K. Khetri, DGM, PGCIL
- 3. Shri U.K. Tyagi, PGCIL
- 4. Shri S. Mehrotra, Dy. Mgr (F), PGCIL
- 5. Shri J Mazumdar, PGCIL
- 6. Shri D.K. Shrivastava, EE (Comml.), MPSEB
- 7. Shri K.K. Mittal, XEN(ISP), RVPN
- 8. Shri G.M. Agrawal, Dy. CE (Comml.), RVPN
- 9. Shri V.K. Gupta, Consultant, RVPN
- 10. Shri J.S. Bhargava, AEW, RVPN
- 11. Shri Mahendra Kumar, EE, UPPCL
- 12. Shri R.K. Arora, XEN, HVPN
- 13. Shri T.P.S Bawa, PSEB

# ORDER (DATE OF HEARING 22.1.2003)

The petitioner has claimed incentive based on availability of transmission system for the years 1999-2000 and 2000-2001, based on availability certificate

issued by Member Secretary, NREB vide his letters dated 31.12.2001 and 18.2.2002 based on Ministry of Power notification dated 16.12.1997, in accordance with which incentive is payable as 1% of the returns on equity for every percentage of increase in availability exceeding 95%.

- 2. We find that Member Secretary, NREB has certified availability of the transmission system for the year 2000-2001 on provisional basis. The representative of the petitioner submitted that the final certificate of availability would be filed within one month. Time prayed for is allowed.
- 3. The petitioner has sought approval for incentive in respect of the transmission assets in Northern Region for the years 1999-2000 and 2000-2001, The Commission has already approved tariff for the period ending 31.3.2001 in respect of the transmission assets in the Northern Region. However, the petitioner has filed review petition seeking review of the order of the Commission in Petition No.89/2000 (LILO of Panki-Mainpuri line), which is pending. In case the petitioner succeeds in this review petition, it will involve increase in amount of equity and consequently the entitlement of the petitioner to incentive. In view of this, we direct that this petition may be kept pending till disposal of the above noted review petitions.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 28<sup>th</sup> January, 2003